

**APPELLATE TRIBUNAL FOR ELECTRICITY**  
**Core-4, 7<sup>th</sup> Floor, Scope Complex, Lodhi Road,**  
**New Delhi – 110003**  
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16.03.2020

**NOTIFICATION**

The Ministry of Health and Family Welfare, Government of India has issued an Office Memorandum dated 05 March 2020 as advisory cautioning against mass gathering due to global pandemic Novel Coronavirus (COVID 19). The Honourable Supreme Court of India, Honourable High Court of Delhi and some other tribunals have restricted the functioning of Courts to hearing of only urgent matters.

The Honourable Chairperson, APTEL, in consultation with Hon'ble Members of the Tribunals and for the safety and welfare of all lawyers, representative, staff, litigants and all the visitors, has decided that 16 March 2020 to 20 March 2020 the benches will take up only urgent matters as are mentioned, all other cases listed for the day to adjourned. The Court Masters are authorized to give the next date of hearing.

Previous Circular dated 13.03.2020 stands withdrawn.

This issues with the approval of competent authority of APTEL.

  
(Ashu Sanjeev Tinjan)  
Registrar

Copy To:

1. PPS to Hon'ble Chairperson, APTEL, New Delhi
2. PPS to Hon'ble Members, APTEL, New Delhi
3. Energy Bar Association, APTEL, New Delhi
4. NoticeBoard/Website.